



**Telangana Districts (Formation) (Amendment) Act, 2016**  
Act 1 of 2017

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No. 1] HYDERABAD, FRIDAY, JANUARY 20, 2017.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 19th January, 2017 and the said assent is hereby first published on the 20th January, 2017 in the Telangana Gazette for general information:-

**ACT No. 1 OF 2017.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
DISTRICTS (FORMATION) ACT, 1974.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Districts (Formation) (Amendment) Act, 2016.

Short title  
and  
commence-  
ment.

[1]

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(2) It shall be deemed to have come into force with effect from 02-06-2014.

Amend-  
ment of  
section 3.  
Act No. 7  
of 1974.

2. In the Telangana Districts (Formation) Act, 1974, in section 3, after sub-section (6), the following sub-section shall be added, namely,-

“(7) Notwithstanding anything contained in sub-section (5), Government may issue notification under sub-section (1) to form a new District, Revenue Division, Mandal, Village in variance to the proposals notified under sub-section (5)”.

Repeal of  
Ordinance  
No. 6 of  
2016.

3. The Telangana Districts (Formation) (Amendment) Ordinance, 2016 is hereby repealed.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.